

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
(CZ), BHOPAL (MP)

ORIGINAL APPLICATION No. **54** /2023

In the Matter of:

APPLICANT: Ajay Singh Kachawah

/Versus//

RESPONDENTS: State of Rajasthan & Others

INDEX

S. No.	Particulars	Page No.
1.	Synopsis	1
2.	List of Dates	2
3.	Memo of Parties	3-4
4.	Memorandum of Application	5-13
5.	Annexure-A/1 News Paper Article of illegal dumping of waste	14-15
6.	Annexure-A/2 Photographs of illegal dumping of waste	16-31
7.	Annexure-A/3 copy of representation dated 04.04.2023	32-35
8.	Annexure-A/4 copy of legal notice dated 18.05.2023	36-38
9.	Affadavit	39-40
10.	Vakalatnama	41

Date: 03/07/2023

Place: Jaipur.

Filed By :

*Rohit*

(Anoop Agarwal & Rohit Kumar Tuteja Advocates)

230, Lawyers Chambers,

E-Block, Rajasthan High Court, Jaipur

Mobile No. 9462001295

[adv.anoop10@gmail.com](mailto:adv.anoop10@gmail.com)

## SYNOPSIS

Applicant seeking direction against the illegal action of the respondents as respondents have illegally established the municipal waste dumping site within the residential area of Jodhpur city. Further, the regulatory authority i.e. Rajasthan State Pollution Control Board has failed to take any action against such illegally activity being done by the private contractors with hand in gloves with the government officials.

Applicant is resident of Pratap Nagar, Near Royalty Naka, Sursagar, Jodhpur, Rajasthan. The Nagar Nigam Jodhpur has illegally established a municipal waste dumping site in front of Pratap Nagar, Royalty Naka on Sursagar Road at Jodhpur. Even after submitting various representations and legal notice, the respondent authorities have paid no heed as if the local resident have no existence for them and left the people to die of various disease.

At present the waste is being dumped at the disputed site which is evident from the photographs and newspaper articles annexed with the original application.

Hence being seriously aggrieved by action of the respondents, petitioner is filling the aforesaid original application.

**List of Dates &Events:**

Applicant is resident of Pratap Nagar, Near Royalty Naka, Sursagar, Jodhpur, Rajasthan. The Nagar Nigam Jodhpur has illegally established a municipal waste dumping site in front of Pratap Nagar Royalty Naka on Sursagar Road at Jodhpur.

2019: The Nagar Nigam Jodhpur requested the Commissioner, Jodhpur Development Authority for allotment of land for establishment of municipal waste dumping site. However, contrary to this the Nagar Nigam has illegally created a waste dumping site in residential area of Jodhpur city.

2020: The Jodhpur Development Authority allotted a land at village Geva at Khasra no. 680/1, 680/2 and 681/1 for establishment of waste dumping site. However, till date Nagar Nigam, Jodhpur has not shifted the waste dumping site from residential area.

2021: Applicant and other local residents submitted personally represented before the Nagar Nigam, however, no heed was paid by the respondents.

2022: Applicant and other local residents made personal representations and protests before authorities and local public representatives for shifting of the waste dumping site; however, no heed was paid to the said protest.

July, 2023: The applicant made various representations to the District Collector, Jodhpur and officials of Nagar Nigam, Jodhpur, however, no action was taken by the authorities. The applicant left with no other option served a legal notice to the respondents through his counsel even that too was completely ignored by the respondents. The waste is being dumped at the illegal site till date.

Hence being seriously aggrieved by action of the respondents, applicant is filling the aforesaid original application.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
(CZ), BHOPAL(MP)

ORIGINAL APPLICATION No. ....54/2023

IN THE MATTER OF:

Ajay Singh Kachawah

.....Applicant

VERSUS

State of Rajasthan & Others

.....Respondents

MEMO OF PARTIES

Ajay Singh Kachawah  
S/o Shri Anand Singh Kachawah  
R/o Pratap Nagar, Near Royalty Naka,  
Sursagar Road, Jodhpur,  
Rajasthan  
Email: adv.anoop10@gmail.com  
Mobile no. 94620 01295

.....Applicant

VERSUS

1. State of Rajasthan through  
District Collector,  
Jodhpur - 342035  
Email- jodhpur.collector@gmail.com PH 0291 2650322
2. The Commissioner,  
Jodhpur Nagar Nigam (North)  
Polytechnic College Campus,  
Residency Road, Jodhpur  
Email- nnjnorth@gmail.com PH 02912651483
3. The Commissioner,  
Jodhpur Nagar Nigam (South)  
Polytechnic College Campus,  
Residency Road, Jodhpur  
Email- ceo\_nnj@rediffmail.com PH 02912651464

4. Rajasthan State Pollution Control Board through its  
Regional Officer, SPL-2, Phase-I, Marudhar Industrial Area,  
Basni, Jodhpur-342005  
Email- [rorpcb.jodhpur@gmail.com](mailto:rorpcb.jodhpur@gmail.com) 0291-2723225
5. M/s J. R. C (Jora Ram Chowdhary)  
through its Director/ Proprietor  
Saran Nagar - A, Banar Road,  
Jodhpur-342027 (Rajasthan)

..... Respondents

Date: 03/07/2023

Place:

Filed By :

(Anoop Agarwal & Rohit Kumar Tuteja, Advocates)

230, Lawyers Chambers,

E-Block, Rajasthan High Court, Jaipur

Mobile No. 9462001295

[adv.anoop10@gmail.com](mailto:adv.anoop10@gmail.com)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT  
(CZ), BHOPAL(MP)

ORIGINAL APPLICATION No...**54**.../2023

BETWEEN:

Ajay Singh Kachawah  
S/o Shri Anand Singh Kachawah  
R/o Pratap Nagar, Near Royalty Naka,  
Sursagar Road, Jodhpur,  
Rajasthan  
Email: adv.anoop10@gmail.com  
Mobile no. 94620 01295



.....Applicant

VERSUS

1. State of Rajasthan through  
District Collector,  
Jodhpur - 342035  
Email- jodhpur.collector@gmail.com
2. The Commissioner,  
Jodhpur Nagar Nigam (North)  
Polytechnic College Campus,  
Residency Road, Jodhpur  
Email- nnjnorth@gmail.com
3. The Commissioner,  
Jodhpur Nagar Nigam (South)  
Polytechnic College Campus,  
Residency Road, Jodhpur  
Email- ceo\_nnj@rediffmail.com
4. Rajasthan State Pollution Control Board through its  
Regional Officer, SPL-2, Phase-I, Marudhar Industrial Area,  
Basni, Jodhpur-342005  
Email- rorpcb.jodhpur@gmail.com
5. M/s J. R. C (Jora Ram Chowdhary)  
through its Director/ Proprietor  
Saran Nagar - A, Banar Road,  
Jodhpur-342027 (Rajasthan)

Date: 02/07/2023

.....Respondents

Place:

*u*  
**NOTARY JODHPUR**  
02/07/2023

*AM*

ORIGINAL APPLICATION UNDER SECTION 18 (1) READ WITH SECTION 14 AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 SEEKING DIRECTIONS AGAINST THE RESPONDENTS FOR VIOLATION OF ARTICLE 21 OF THE CONSTITUTION OF INDIA AND SOLID WASTE MANAGEMENT RULES, 2016.

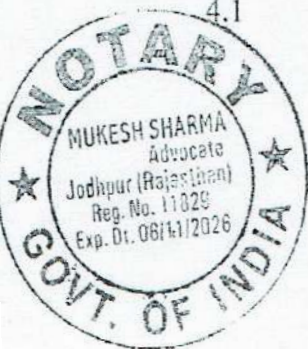
Most humbly submitted: -

- 1) The Addressee of the Applicant is as given above for the service of notice of this application and that of the respondents.
- 2) The Addresses of the Respondents are as given above for the service of notice of this OA
- 3) The Applicant above-named beg to present this Memorandum of OA on the facts and grounds set-out hereunder: -

**4. BRIEF FACTS OF THE CASE:**

4.1 That, the Applicant is resident of the place mentioned in the memorandum of parties. Since, the Applicant seeking direction against the illegal action of the respondents as respondents have permitted illegal operation of solid waste (which hazardous waste) dumping site within the residential area. The Applicant is entitled to invoke the jurisdiction of this Hon'ble Tribunal and this Hon'ble Tribunal has got the jurisdiction to entertain the present matter under section 14 and 15 read with Section 18 of the National Green Tribunal Act, 2010 ( hereinafter, the 'NGT Act' ).

4.2 That the applicant is resident of the workers of Nagar Nigam, individuals, shopkeepers are dumping their solid waste in the open area illegally created by the Nagar



NOTARY JODHPUR

*[Handwritten Signature]*

Nigam, Jodhpur and the contractors working for it. The solid waste includes medical waste, hazardous waste from small industrial units, household waste, waste from hotels, restaurants etc. The photographs and newspaper articles of the illegal dumping of waste is annexed herewith and marked as **Annexure -A/1 (Coll.)**.

4.3 That the illegal dumping site has seriously violated the right to life of nearby residents, as they are unable to breath properly. The threat to local residents is increasing day by day from number of commercial vehicles (which includes hoopers, trucks, etc.) plying; scavenging animals have become aggressive as waste from meat shops and hotels is being dumped, poisonous smell round the clock at the dumping site. The contents mentioned herein are evident from the photographs and newspaper articles annexed with the original application.

4.3 That the applicant had made several representations to the concerned authorities, even though no heed was paid by the respondents. Therefore, the applicant served a legal notice dated .....to the respondents , however, no heed was paid to the said legal notice also. The copy of the legal notice dated .....is annexed herewith and marked as **Annexure-A/2**.

4.4 That the applicant came to know that the Commissioner, Nagar Nigam, Jodhpur vide letter dated 12.12.2019 requested the Jodhpur Development Authority for allotment of land for establishing waste dumping site. In reference to the said letter, the Jodhpur Development Authority vide letter dated 30.12.2019 allotted a land for the said waste dumping site at Khasra no. 680/1, 680/2 and 681/1 in



cu  
NOTARY JODHPUR

- [Handwritten Signature]

village Geva. However, since 2019, the officials of Nagar Nigam, Jodhpur and the contractor have not made any efforts to shift the waste dumping site from residential area.

It is pertinent to mention here that the officials of the Nagar Nigam are working hand in gloves with the private contractor and providing monetary benefits to the contractor, by allowing him to illegally operate the waste dumping site in the residential area. If the site is shifted from residential area to the outskirts of city, the cost of waste collection for the contractor will increase, therefore, just to provide monetary benefits to private contractors, the respondents have left the local residents to die.

That the Government of India is providing funds directly to the local bodies i.e. Nagar Nigam for clean India and for development of scientific disposal waste site. However, the officials of the Nagar Nigam are completely misusing their powers and have completely failed to perform their duties.

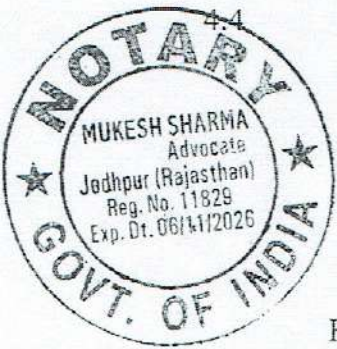
Hence, Applicant is submitting this original Application against the illegal action of the respondents no. 1 to 5 whereby they are permitting illegal dumping of waste within the residential area. So, this O.A. is filed before this Hon'ble Tribunal on the following amongst other grounds: -

#### GROUNDS:

1. Because, the action of the respondents for allowing illegal operation of waste dumping in complete violation of Solid Waste Management Rules, 2016 is completely biased, arbitrary, illegal and against Right to Life provided under Article 21 of the Constitution of India.

NOTARY JODHPUR

*MKS*



2. Because, the respondent Nagar Nigam, Jodhpur has failed to perform its duties as provided under Rule, 15 of the Solid Waste Management Rules, 2016, which read as under:-

*'15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- The local authorities and Panchayats shall,-*

*(a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;*

*(b) arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location; .....*

3. Because, the respondent Rajasthan State Pollution Control Board has failed to perform its duties as provided under Rule, 16 of the Solid Waste Management Rules, 2016, which read as under:-

*'16. Duties of State Pollution Control Board or Pollution Control Committee.- (1) The State Pollution Control Board or Pollution Control Committee shall,-*

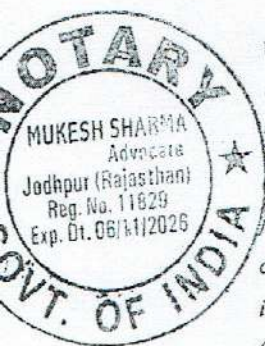
*(a) enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;*

*(b) monitor environmental standards and adherence to conditions as specified under the Schedule I and Schedule II for waste processing and disposal sites; .....*

Further, the Rajasthan State Pollution Control Board has failed to perform its duties as regulatory agency under the Water Act, 1974; Air Act, 1981 and Environment Protection Act, 1986. Because, even after number of representations, legal notice no action has been taken against the officials of the Nagar Nigam and the agency engaged by the Nagar Nigam for this work. This act of the Pollution Control Board shows as if

*lu*  
NOTARY JODHPUR

*ASD*



they are also helping the contractor to make undue monetary benefits by risking the life of local residents. It is pertinent to mention here that the present site is being operated without having any consent to establish, consent to operate or environment clearance from the State Pollution Control Board.

4. Because, the respondents have violated Rule, 19 of the Solid Waste Management Rules, 2016 which read as under: -

*'19. Criteria for Duties regarding setting-up solid waste processing and treatment facility.-*

*(1) The department in- charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Government or Union territory Administration.*

*(2) The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.*

*(3) The operator of the facility shall obtain necessary approvals from the State Pollution Control Board or Pollution Control Committee.*

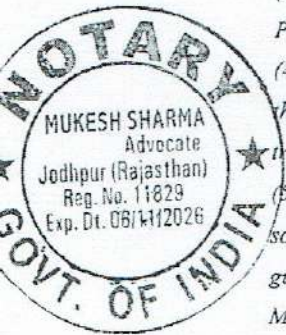
*(4) The State Pollution Control Board or Pollution Control Committee shall monitor the environment standards of the operation of the solid waste processing and treatment facilities.*

*(5) The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.*

*(6) The operator of the solid waste processing and treatment facility shall submit annual report in Form III each year by 30th April to the State Pollution Control Board or Pollution Committee and concerned local body.'*

5. Because, the respondents have failed to execute the time and again directions passed by the Principal Bench of this Hon'ble Tribunal through various orders in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues. The respondents

NOTARY JODHPUR -



have made mockery of the efforts put in by the Hon'ble Tribunal by holding marathon hearings in the matter and passing specific and detailed orders for execution of Solid Waste Management Rules, 2016.

6. Because, the respondent Pollution Control Board has failed to impose the Environment Compensation on the respondent Nagar Nigam and the contractor for operation illegal waste dumping site, even when the respondent Pollution Control Board has made guidelines dedicated guidelines for imposing environment compensation. Further criminal prosecution has been filed against the violators under Water Act, Air Act or EP Act.

It is pertinent to mention here that the Hon'ble Supreme Court in Writ Petition 375/2012 Paryavaran Suraksha Samiti & Others Vs Union of India & Others and further the Hon'ble Tribunal in this matter has issued various directions specific directions for imposing environment compensation against the violators and polluters. However, the directions passed by the Hon'ble Supreme Court and this Hon'ble Tribunal were shown complete disrespect by the respondents officials by not executing them in its letter and spirit.

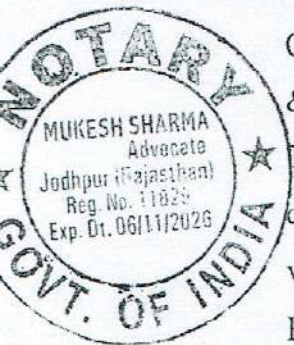
7. Because, the other grounds will be urged at the time arguments with prior liberty of this Hon'ble Tribunal.

#### LIMITATION;

That, the applicant after getting the knowledge about the said illegal act by respondent, he got the copy of consent to operate order and other documents from the website of the pollution control board. And substantial cause of action with

NOTARY JODHPUR

*M*  
*ATM*



respect to environment and ecology of the aforesaid area arose within the jurisdiction of this Hon'ble Tribunal, which is continuous in nature and also with in the period of limitation, thus it is well within the limitation period prescribed under the NGT Act of 2010 for bringing up this matter for adjudication before this Hon'ble Tribunal.

13. Applicant has submitted requisite Court fees for filing the present application as prescribed under NGT Rule of 2010.
14. That, there is no caveat if filed by the party respondent in the present petition.
15. That, an affidavit in support of this application is being filed with this application



**Prayer**

In view of the aforesaid facts and circumstances, it is therefore most respectfully and humbly prayed that this Hon'ble Tribunal may be pleased to accept and allow the present O.A. and further: -

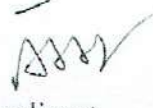
- a. the respondents be directed to immediately shift the waste dumping site to the allotted place from residential area and report be submitted to the Hon'ble Tribunal in this regard.
- b. the Rajasthan State Pollution Control Board may be directed to evaluate damage to the environment and area where the illegal dumping site is being operated prior to 2019 and accordingly environment compensation be imposed against the Nagar Nigam and the contractors.
- c. the environment compensation so recovered from the polluters be utilised for restoration of the area to its original status.

*lu*  
NOTARY JODHPUR

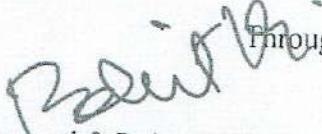
*AM*

- d. a high-power committee may be constituted to submit a factual report before the Hon'ble Tribunal and fix the responsibility of defaulter officials.
- e. Criminal prosecution be filed against the violators for violation of Water Act, Air Act, EP Act and Solid Waste Management Rules.
- f. Any other order, direction may kindly be passed as this Hon'ble Tribunal deem fit and necessary in the interest of justice.

Date: 2 / 07 / 2023


  
Applicant

Place: Bhopal

  
Through Counsel

(Anoop Agarwal & Rohit Kumar Tuteja Advocates )  
230, Lawyers Chambers,  
E-Block, Rajasthan High Court, Jaipur  
Mobile No. 9462001295  
[adv.anoop10@gmail.com](mailto:adv.anoop10@gmail.com)

ATTESTED

  
NOTARY JODHPUR  
02/07/2023



**पत्रिका**

सुझाव देने के लिए क्यूआर कोड स्कैन करें

में ऊंटों (नर व मादा) की संख्या 4 लाख से घटकर 2.50 लाख रह

फीसदी की कमी ऊंटनी (मादा) में आई।

पुराना ऊंट राजमट बाकानर क तत्कालीन शासक महाराजा गंगासिंह के पास थी जिसका नाम गंगा

हृत्ताय इव्व युद्धा म भाग लिया। आजादी के बाद आर्मी की 13 ब्रेनेडियन के पास केमल केवलरी

#PatrikaCampaign : कायलाना रोड : कचरे की बदबू से बीमारियां फैलने की आशंका

# कोरोना के डर से नहीं, यहां बदबू के कारण लोग चेहरे पर लगाते मास्क!



पत्रिका अभियान डम्पिंग स्टेशन से मिले मुक्ति

पत्रिका न्यूज नेटवर्क patrika.com



कायलाना रोड पर बना अरथाई डम्पिंग स्टेशन की सफाई करते निगम के सफाई कर्मचारी।

जोधपुर. शहर में एक ऐसा क्षेत्र है जहां पर लोग कोरोना के डर से नहीं, बल्कि डम्पिंग स्टेशन की बदबू के मारे चेहरे पर मास्क लगाने को मजबूर हैं। जो हां, हम बात कर रहे हैं कायलाना रोड स्थित निगम के डम्पिंग स्टेशन की। जहां करीब 10 साल से यही हालात बने हुए हैं। बावजूद इसके निगम प्रशासन इस ओर ध्यान नहीं दे रहा है और आमजन इस समस्या के कारण यहां से पलायन करने को मजबूर हो रहे हैं। लोगों को यह मांग है कि डम्पिंग स्टेशन को यहां से हटाया जाए। दरअसल, कायलाना रोड पर बने हुए डम्पिंग स्टेशन पर शहर का कचरा लकड़ डाला जाता है। करीब 300 मेट्रिक टन कचरा प्रतिदिन यहां पर जमा होता है। उसके बाद यहां से कचरा केरू डम्पिंग

स्टेशन तक ले जाया जाता है। इससे निगम पर भी प्रतिदिन कचरे के परिवहन को लेकर खासा पैसा खर्च होता है। निगम की ओर से कचरा परिवहन करके केरू डम्पिंग स्टेशन तक ले जाने में प्रतिदिन करीब 50 हजार रुपए खर्च होते हैं।

## महापौर से लेकर अधिकारियों तक लगाई गुहार

क्षेत्रवासी लगातार नगर निगम दक्षिण की महापौर से लेकर आयुक्त और उपायुक्त तक इसकी शिकायत कर चुके हैं, बावजूद इसके अभी तक इस

बारे में कोई ठोस निर्णय नहीं किया गया है। इसका दर्श आमजन भुगत रहे हैं।

सुझाव देने के लिए क्यूआर कोड स्कैन करें

## कलक्टर को अवगत करवा चुके

कायलाना रोड पर रहने वाले कई लोगों ने इस मामले में पूर्व में कलक्टर को बीमारियां बढ़ने की आशंका को लेकर शायन सौंपकर रिश्ति से अवगत करवाया था, लेकिन करीब दो साल से बार-बार कलक्टर को इस समस्या से अवगत करवाने के बाद भी कोई नतीजा नहीं निकला।

## टेका फर्म को नोटिस भी दिया

डम्पिंग स्टेशन से नियमित कचरा उठाने के लिए टेका फर्म को टेका दिया गया था। पिछले कुछ समय से टेका फर्म की ओर से डम्पिंग स्टेशन की से कचरा नहीं उठाया जा रहा था। आयुक्त ने अतिरिक्त संसाधन लगाकर पूरे डम्पिंग स्टेशन से कचरा व मलबा हटवाया। साथ ही टेका फर्म को नोटिस जारी कर उस पर जुर्माना राशि भी लगाई।

y: निदेशालय से सीएमएचओ कार्यालय पत्र आया तो हुआ खुलासा  
र कार्रवाई के लिए सीएमएचओ कार्यालय  
नीं तत्र शास्त्रीरूगा पांगने तत्र जलाम

#NagarNigam: पटवारी की रिपोर्ट नहीं होने से।  
पार्षदों ने कहा- कुल 60 हजार

# JODHPUR PRIME

## जोधपुर प्राइम

राजस्थान पत्रिका

जोधपुर, शनिवार, 24 जून, 2023

#DumpingStation : कायलाना रोड स्थित अस्थाई डम्पिंग स्टेशन से परेशान क्षेत्रवासी

## बीमारियों का सता रहा डर, कलक्टर को पत्र लिखकर मांगेंगे इच्छा मृत्यु



पत्रिका अभियान

डम्पिंग स्टेशन से मिले मुक्ति



पत्रिका न्यूज नेटवर्क patrika.com

जोधपुर कायलाना रोड स्थित अस्थाई डम्पिंग स्टेशन से क्षेत्रवासी और दुकानदार इतने परेशान हो गए हैं कि वे यहां से पलायन करने की सोच रहे हैं। क्षेत्रवासियों को यहां पर फैले कचरे से बीमारियों का डर भी सता रहा है। कई लोग को इस परेशानी का समाधान नहीं होने से कलक्टर को पत्र लिखकर इच्छा मृत्यु तक मांगने की सोच रहे हैं।

दरअसल, कायलाना रोड स्थित निगम के अस्थाई डम्पिंग स्टेशन से करीब 10 साल से यहां रहे लोग बदबू सहित विभिन्न बीमारियों की



कायलाना रोड पर अस्थाई डम्पिंग स्टेशन पर दो दिन पहले की गई थी सफाई, लेकिन अब हालात फिर से बिगड़े।

समस्या से परेशान हैं। बावजूद इसके जिला प्रशासन और निगम प्रशासन इस ओर ध्यान नहीं दे रहा है और आमजन इस समस्या के कारण यहां से पलायन करने की मजबूर हो रहे हैं। लोगों को यह मांग है कि डम्पिंग स्टेशन को यहां से हटाया जाए।



बयुआर कोड स्कैन करें, अपने मुझसे दें..

कब्जा? गैस, पेट का भारतीय वर करे।

टेम्पोररी की

### कैस्टोफीन

जुलाब टेबलेट्स व चूर्ण

Available at TATA 105 टेबलेट व चूर्ण CASTOPHENE

For Stockistship apply Whatsapp No.: 8601841515

### हमारी कोई सुनवाई नहीं



डम्पिंग स्टेशन की अव्यवस्थाओं की जानकारी महापौर से लेकर निगम

आयुक्त तक बताई जा चुकी है, लेकिन हमारी कोई सुनवाई नहीं हो रही है। इतना कचरा और बदबू रहती है कि घर के बाहर निकलना भी दुस्वार हो गया है।

- कैलाशचंद सोमानी, स्थानीय निवासी

### कलक्टर से मिलेंगे



पीड़ा सभी जनप्रतिनिधियों को बता दी, लेकिन कुछ नहीं हुआ। प्रशासन ने हमें

नारकीय जीवन जीने के लिए छोड़ दिया है। अब भी कुछ नहीं हुआ तो हम इच्छा मृत्यु के लिए कलक्टर को पत्र सौंपेंगे।

मंगाराम, स्थानीय निवासी

### हो रही दिक्कत



डम्पिंग स्टेशन से व्यापारियों को बहुत परेशानी हो रही है। पार्श्व

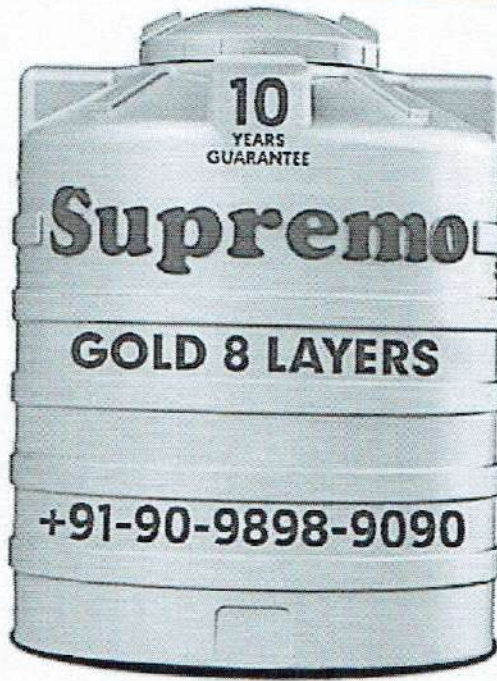
को इस समस्या के बारे में बताया जा चुका है, लेकिन कोई कार्रवाई नहीं हो रही है। अब हमारे पास पलायन के अलावा कोई रास्ता नहीं है। -राकेश, व्यापारी

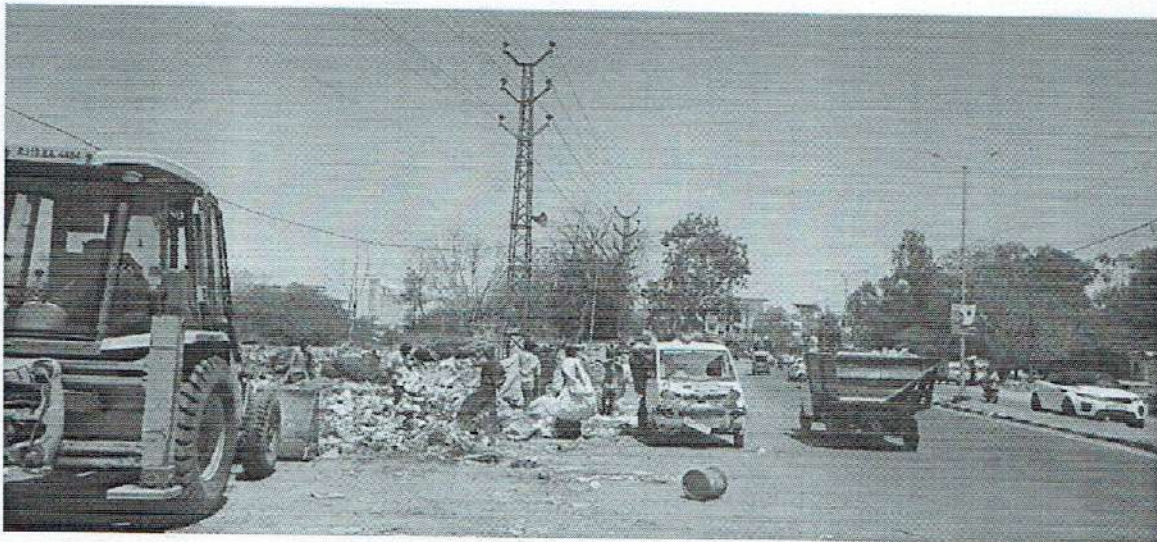
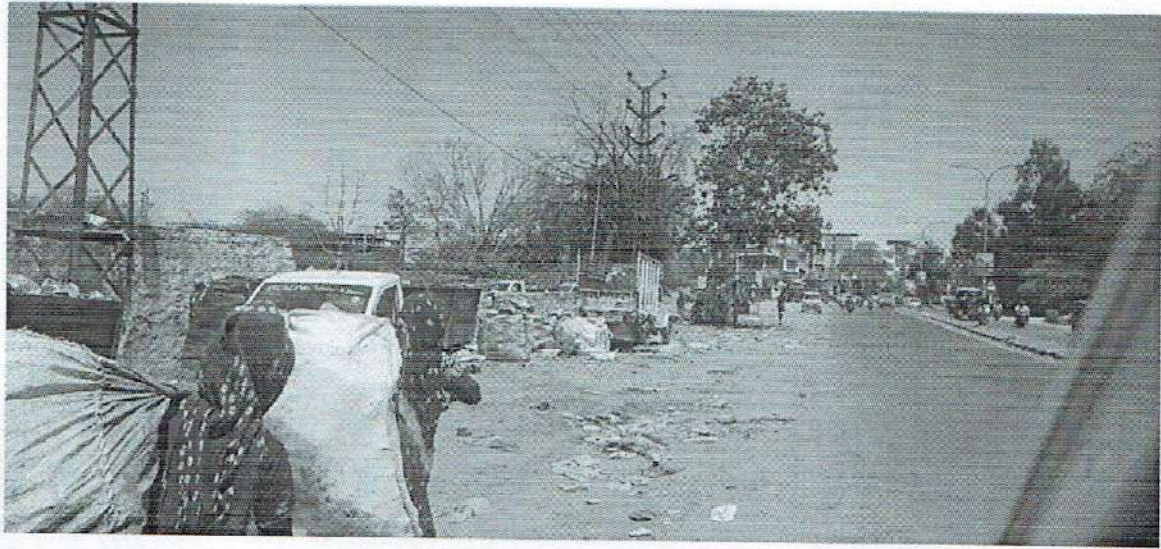
### बच्चे परेशान



निगम प्रशासन अगर इस डम्पिंग स्टेशन को नहीं हटाता है तो

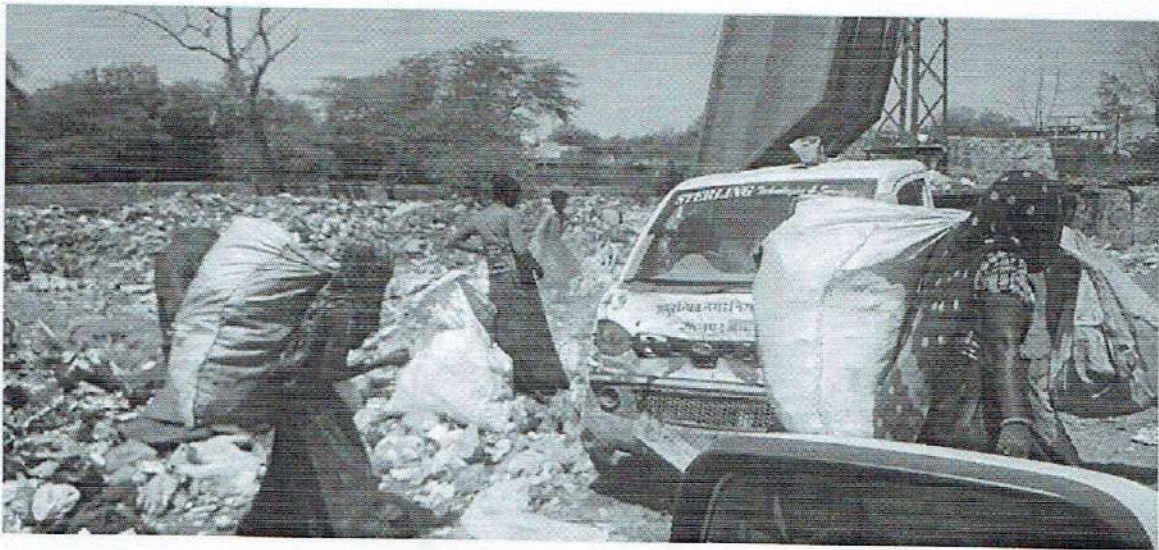
निरिक्त तौर पर हम लोग यहां से पलायन करेंगे। बच्चों को यहां से निकलाने में काफी परेशानी होती है। बच्चे बिना मारक से यहां से गुजर तक नहीं सकते। हमें बीमारियों का डर सता रहा है। शिमला, स्थानीय निवासी



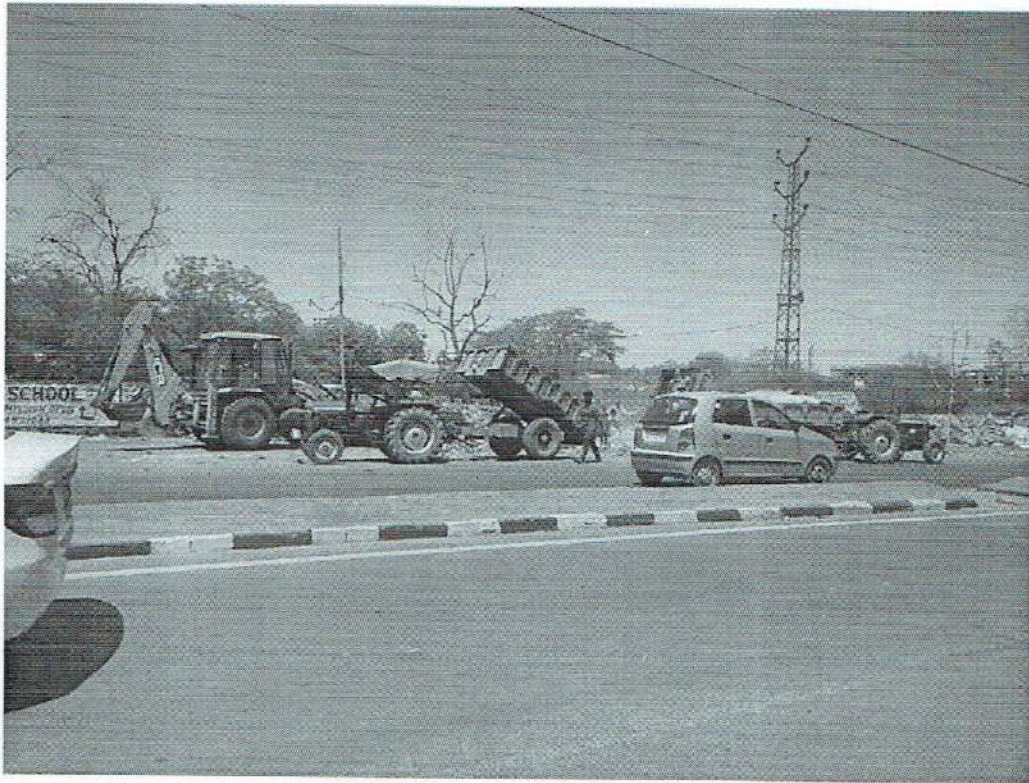


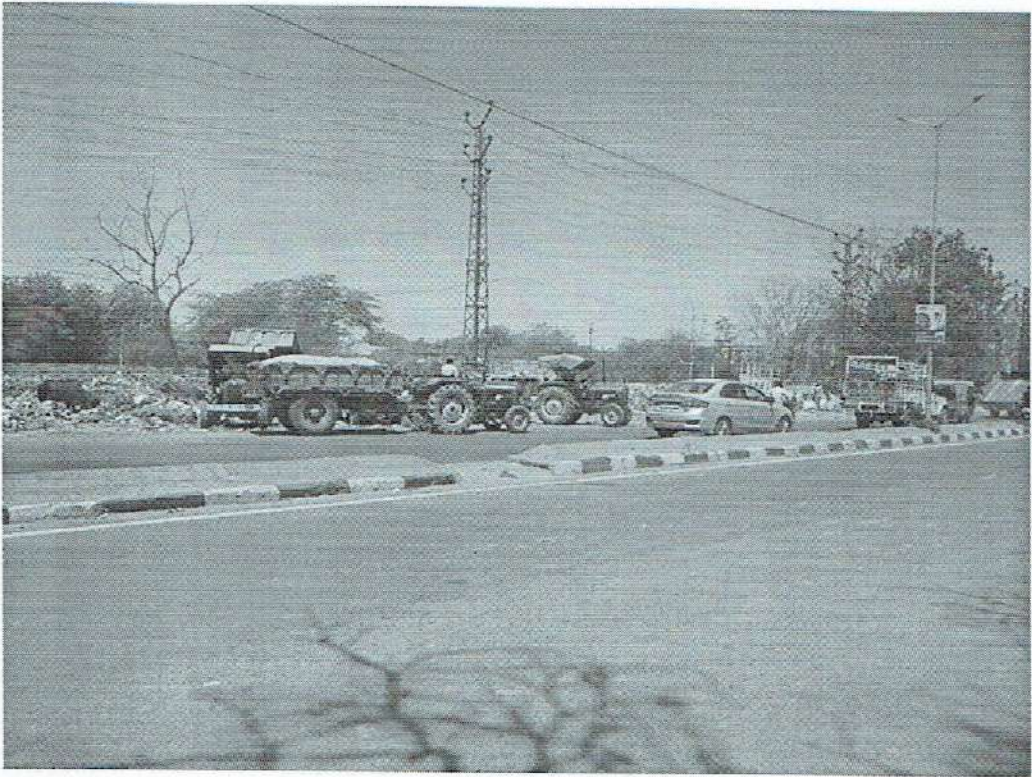
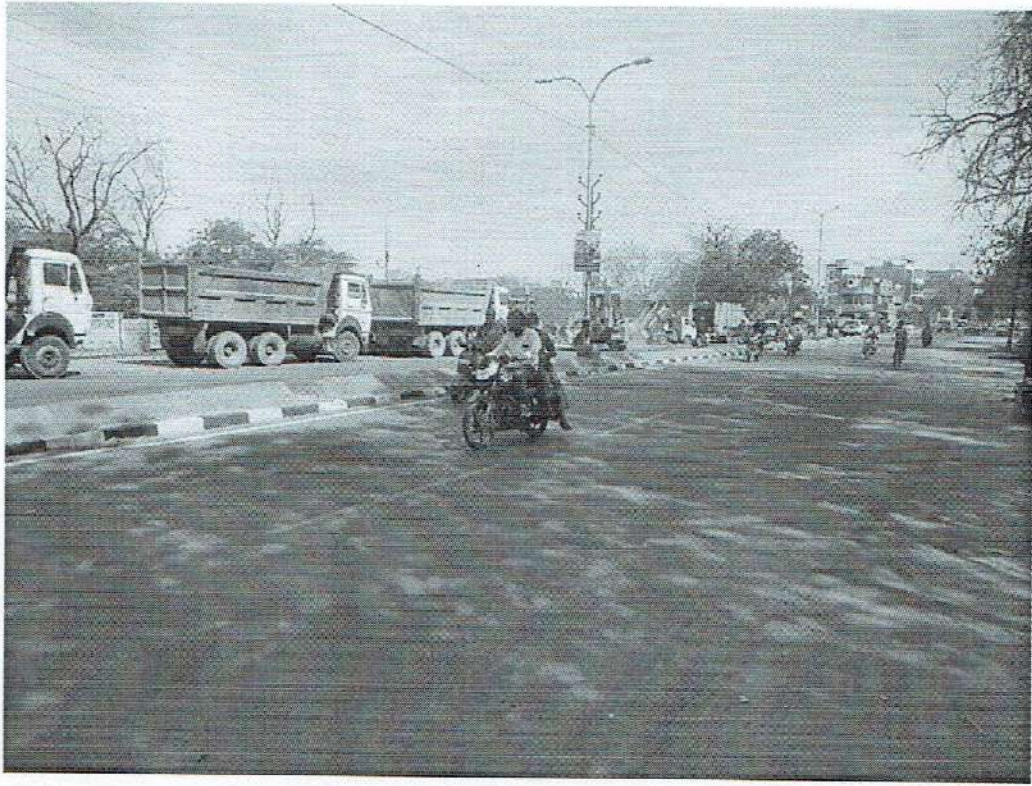


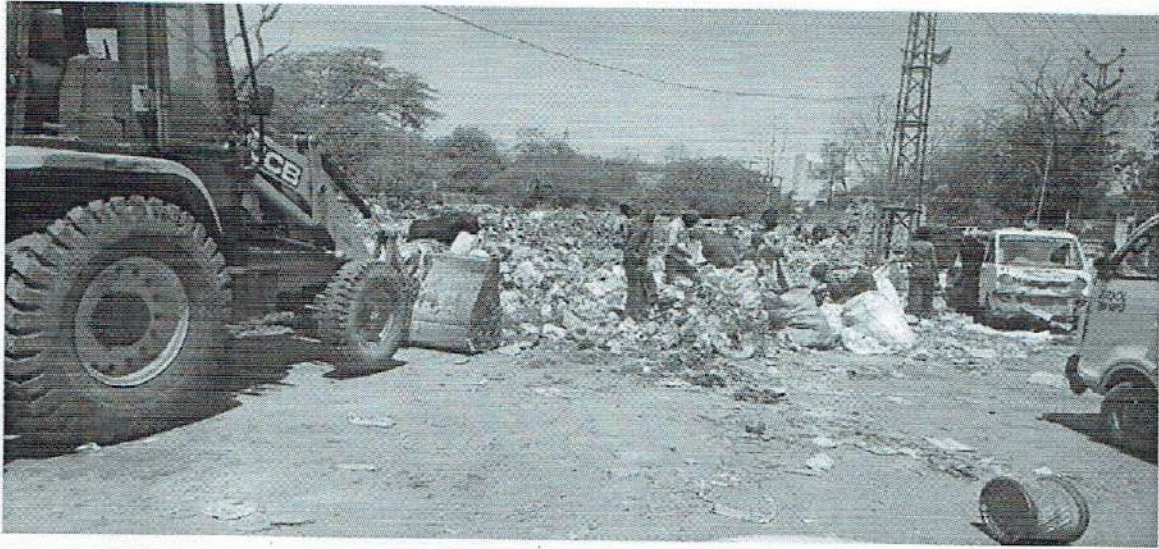


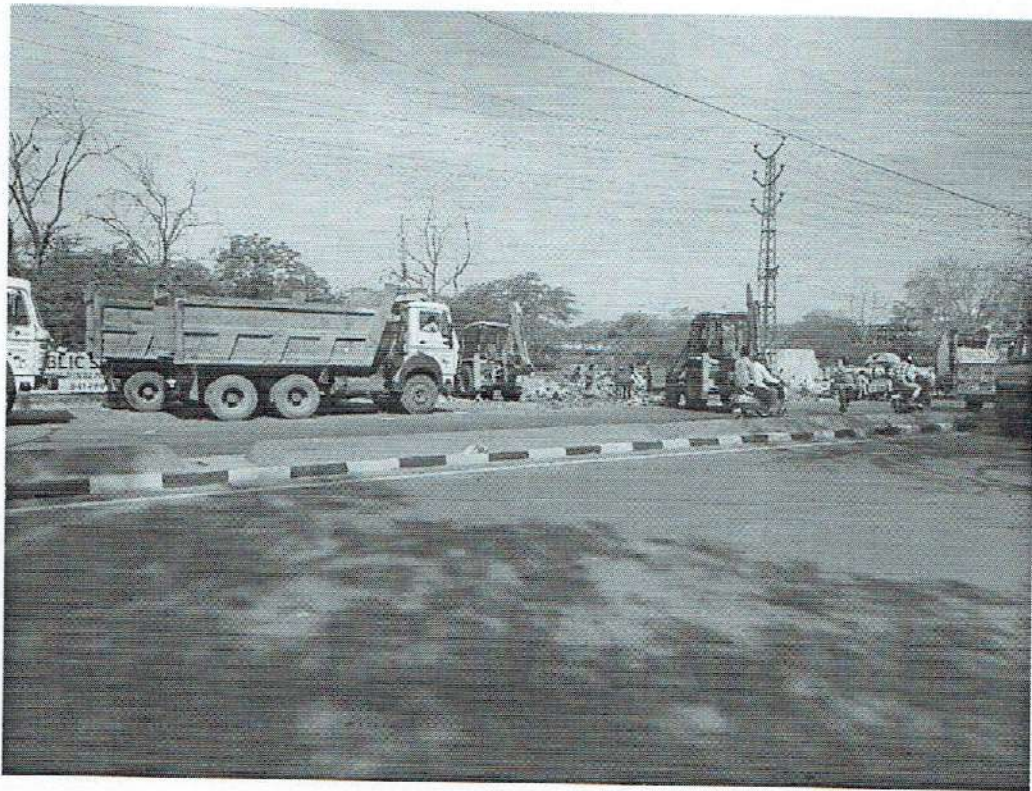


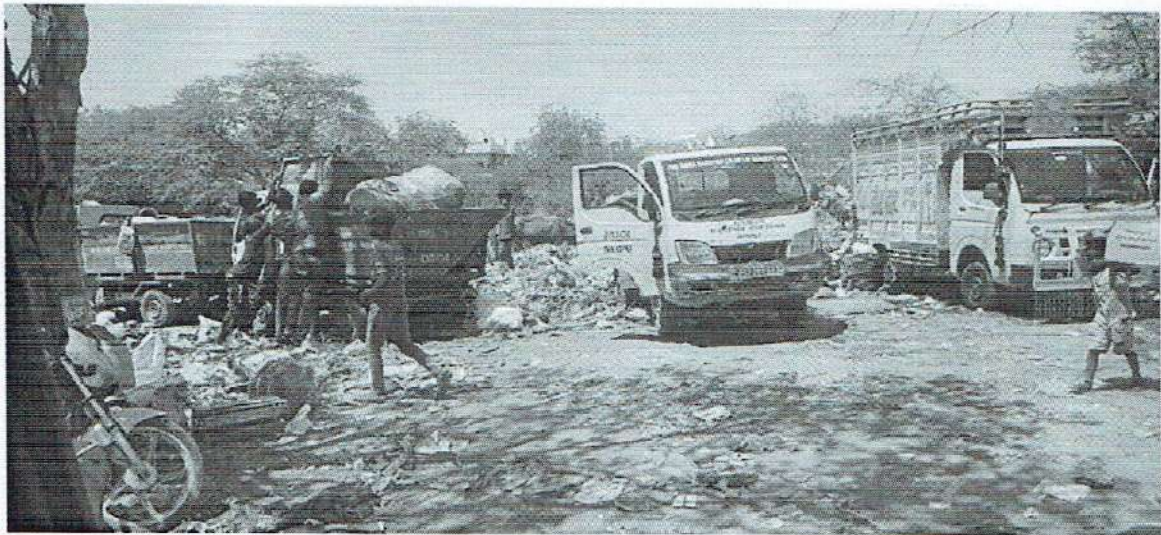
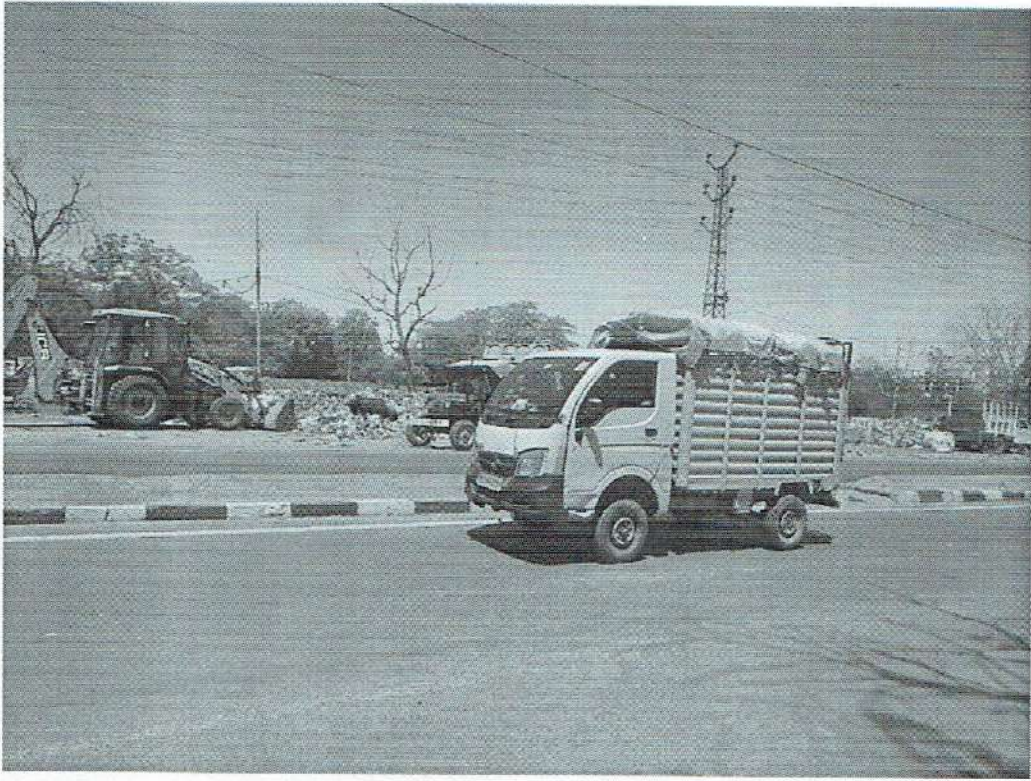


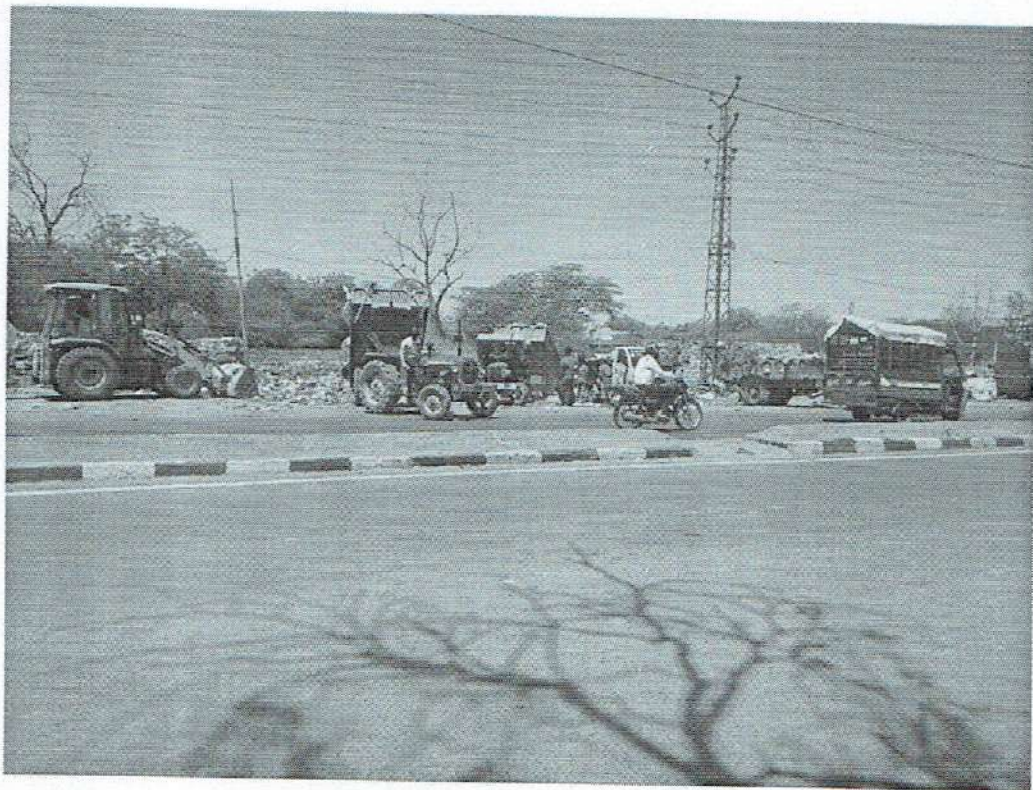
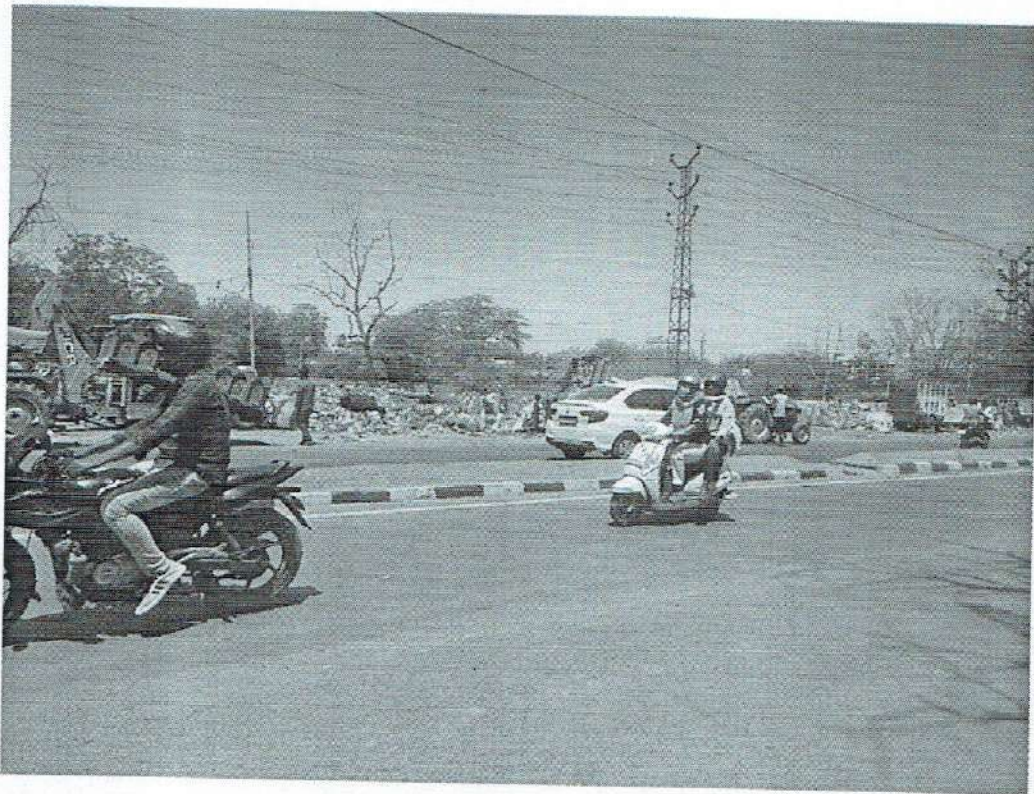


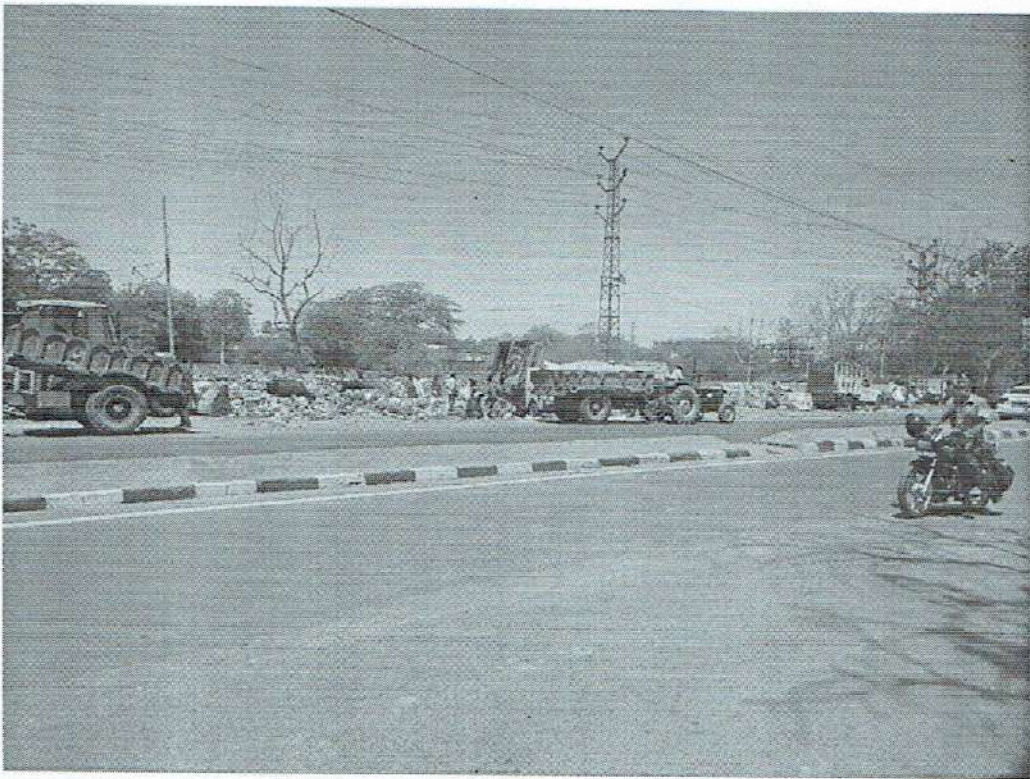
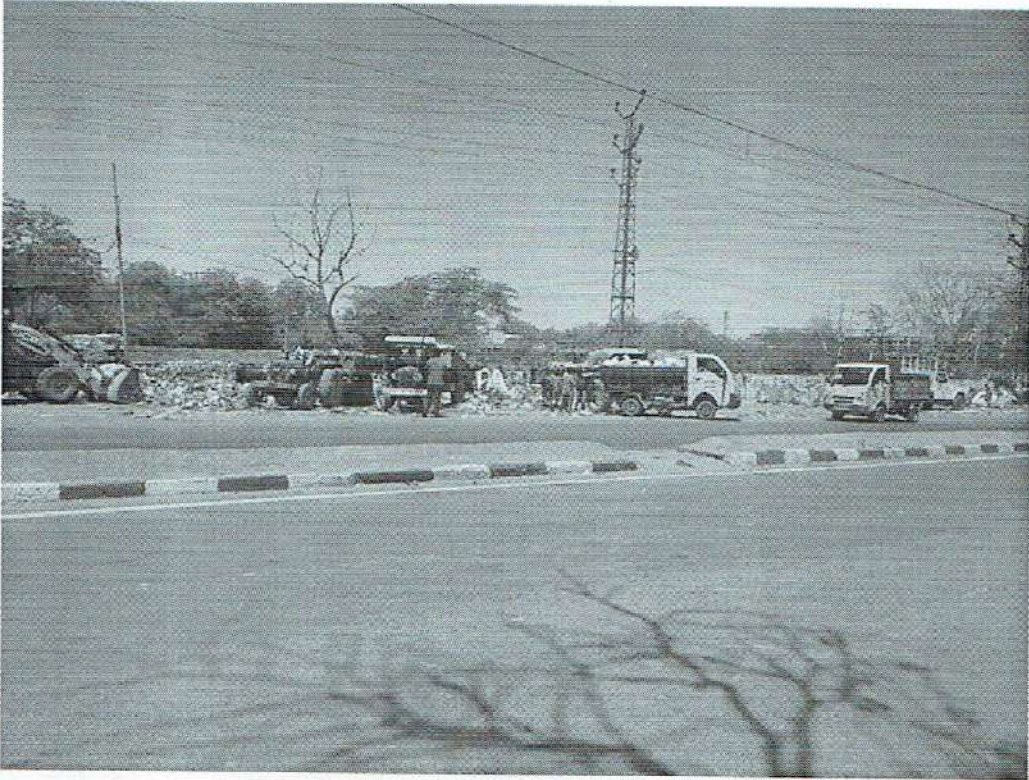




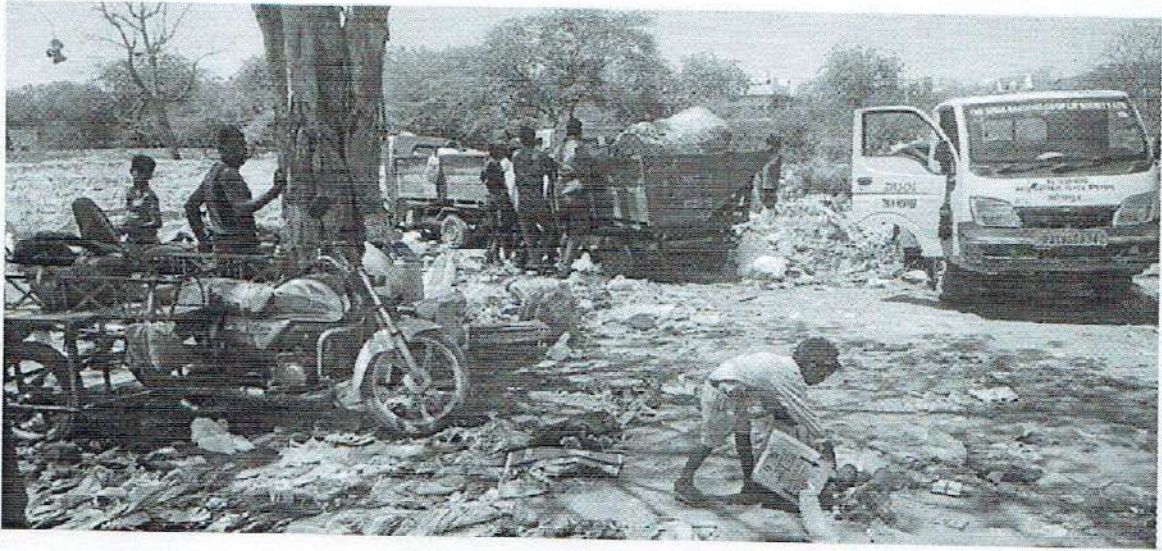
















श्रीमान आयुक्त महोदय  
जोधपुर नगर निगम (दक्षिण)  
जोधपुर।

विषय: नगर निगम जोधपुर द्वारा शहर की आखलिया चौराहे से कायलाना की ओर जाने वाली सूरसागर रोड़ पर प्रताप नगर रॉयल्टी नाके के सामने के बनाये गये अस्थायी डमपिंग स्टेशन से अनुबंधित कम्पनी द्वारा नियमित रूप से सग्रहित कचरा हटाने के क्रम में।

महोदय जी,

नम्र निवेदन है कि जोधपुर शहर की आखलिया चौराहे से कायलाना की ओर जाने वाली सूरसागर रोड़ पर प्रताप नगर रॉयल्टी नाके के सामने के सामने नगर निगम द्वारा अस्थायी डमपिंग स्टेशन अवैध रूप से बनाया गया है। जहाँ पर निगम से अनुबंधित कचरा सग्रहण कम्पनी जे.आर.सी के वाहनो द्वारा शहर के अन्य स्थानो से कचरा एकत्रित डाला जा रहा है उक्त एकत्रित कचरे को जे.आर.सी कम्पनी द्वारा नियमित रूप उठाकर अस्थायी डमपिंग स्टेशन से स्थाई कचरा निस्तारण सयत्र केरु में नही डाला जा रहा है। अनुबंधित ठेका फर्म कि बडी गाडीया जो की पूर्व में शहर से कचरा एकत्रित कर स्थाई कचरा निस्तारण सयत्र केरु में डाला जा रहा था। वतमान में यह गाडीया कचरे को सूरसागर रोड़ पर प्रताप नगर रॉयल्टी नाके के सामने के सामने नगर निगम द्वारा अस्थायी डमपिंग स्टेशन में डाला जा रहा है जिसे बाद में पूनः स्थाई कचरा निस्तारण सयत्र केरु में डाला जा रहा है। इस प्रकार डबल लोडिंग चार्ज निगम से वसूल कर राजकोष को हानि पहुचाई जा रही है कचरा लम्बे समय तक अस्थायी डमपिंग स्टेशन में पडा रहने के कारण रात के समय मीट की दुकानों से मीट के टुकडे को कट्टो भरकर व मरे हुये जानवरों को भी इसी स्थान पर डाले जाने कारण आवारा जानवरों द्वारा उक्त गन्दगी को हर स्थान पर फैलाया जा रहा है। उक्त गन्दगी को कुत्ते रोड़ पर लेकर आ जातें जिससे रोड़ के आवागमन वालो का एक्सीडेन्ट होतें रहते है, आबादी क्षेत्र होने के कारण उक्त जहरीली गन्दी (बदबु) के कारण बिमारीयाँ फैल रही है जिससे मलेरिया, स्वाइनफ्लु, डेंगु बिमारी को भी बढावा मिल रहा है। इस स्थान के चारों और आबादी क्षेत्र होने के कारण लोगों का आवागमन व पर्यटक भी इस स्थान से गुजरते है क्योंकि उक्त रोड़ जैसलमेर रोड़ है। जिससे जोधपुर की एतिहासिक छवि पर नकारात्मक प्रभाव पड रहा है उक्त कम्पनी के इस अनियमित कार्य में निगम के ही कार्मिको द्वारा उक्त गन्दगी के कारण अन्य बिमारीयाँ का फैलाव भी हो सकता है।

उक्त अनुबन्धित कम्पनी जे.आर.सी की शिकायत नगर निगम के उच्च अधिकारी को कई लिखित व मौखिक रूप से अवगत करवाया जा चुका है उक्त समस्या को समय समय पर स्थानीय समाचार पत्रों द्वारा भी उठा कर निगम को अवगत करवाया जा रहा है जिस पर

भी निगम द्वारा किसी भी प्रकार की करवाई कर आज दिनांक तक समस्या का समाधान नहीं किया जा रहा है ।

अतः आपसे निवेदन है कि कृपया कर अनुबंधित कम्पनी जे•आर•सी को पाबन्ध किया जाए कि डमपिंग से नियमित आने वाले कचरे को अविलम्ब हटावे एवम नहीं हटाने कि अवस्था में अनुबंधित कम्पनी पर भारी शास्ती लगायी जाए। अनुबन्ध शर्तों की पालना नहीं करने पर तुरन्त प्रभाव अनुबन्ध समाप्त किया जावें ताकि इस महामारी बिमारीयो को फैलने से रोका जा सकें तथा भविष्य में अन्य कोई बिमारी का फैलने का रोकथाम हो सकें जिससे आबादी क्षेत्र वाले इलाके पर किसी भी तरह की मानव स्वास्थ्य को खतरा सम्बन्धि परेशानी का सामना न करना पड़े। उक्त समस्या का समाधान करने की कृपा करें। हमें आशा नहीं बल्कि पुरा विश्वास है कि आप हमारी जनहित की समस्या का समाधान करेंगे।

संलग्न – स्थानिय समाचार पत्र में प्रकाशित न्युज की प्रतीया

04.04.2023

प्रार्थी

अजय सिंह पुत्र श्री आनंद सिंह कच्छवाहा  
प्रताप नगर रॉयल्टी नाके के पास  
सूरसागर रोड जोधपुर 342001 मो न 963664150

## डंपिंग स्टेशन को लेकर 'जीजी' हुई नाराज



पत्रिका ॐ जोधपुर, मूरसागर विधायक सुर्यकांत खडस ने स्वयंवर को प्रतापनगर रोडस्ट्री नरके के पास स्थित नगर निगम के डंपिंग स्टेशन का निरीक्षण किया। इस दौरान विधायक ने कहा कि जब जनप्रतिनिधि निरीक्षण करते हैं, उसके बाद ही प्रशासन की नोंद उड़ती है, ये कैसे शासन संभालते हैं? मुख्यांश के गृह जिले में प्रशासन लापरवाही बरत रहा है।

विधायक जब प्रतापनगर रोडस्ट्री नरके पर स्थित डंपिंग स्टेशन का निरीक्षण करने पहुंची तो उन्होंने खद की स्थिति को देखते हुए कहा कि एक तरफ हमारे प्रधानमंत्री नरेंद्र

मोदी देश में स्वच्छता स्थापित करने के लिए प्रतिबद्धता के साथ कार्य कर रहे हैं, तो दूसरी ओर जोधपुर डंपिंग का निगम प्रशासन मर्यादित खाने में खरस्त है। इसके सधुत डंपिंग स्टेशन दे रहा है। इस डंपिंग स्टेशन से आम राहगीरों को नरक खंद कर गाड़ी निकालने पड़ती है और आसपास के लोगों का जीना दुभर हो गया है। कचरे के स्वच्छिण अनलॉडिंग में भी कर्मचारियों के स्वस्थ से खिलवाड़ किया जा रहा है। इसकी स्थिति स्तर पर दिव्यत करायें। निरीक्षण के दौरान भाजपा नेता आनंद सिंह सोलंकी, भाजपा नेता हुंजरमल खेतान उपस्थित रहे।

## Kaylana Dumping Station : अतिरिक्त संसाधन लगाकर करवाई गई डंपिंग स्टेशन की सफाई कचरा नहीं हटाने वाले संवेदक फर्म को नोटिस जारी कर वसूला जुर्माना

पत्रिका @ जोधपुर नगर निगम दक्षिण के कायलाना स्थित डंपिंग स्टेशन में नियमित रूप से कचरा नहीं उठाने पर संबंधित संवेदक फर्म को नोटिस जारी कर जुर्माना भी लगाया गया है।

हरजमान डंपिंग स्टेशन की शिफ्टी हुई स्थिति को हटाने के लिए सोमवार को सुरक्षित विधायक सुधीरकाया कास ने निरीक्षण किया। साथ ही एनिमल डंपिंग स्टेशन की

दुर्गति की खबर को प्रमुखता से प्रकाशित किया। उसके बाद नगर निगम प्रशासन हरदत्त में आया और मंगलवार को निगम ने दो जेसीबी और डंपर लगाकर डंपिंग स्टेशन को साफ करवाया।

निगम दक्षिण के आयुक्त उत्सव कौशल ने बताया कि कायलाना रोड पर स्थित नगर निगम दक्षिण के डंपिंग स्टेशन से नियमित रूप से कचरा उठाने के

लिए ठेका फर्म को ठेका दिया गया है। पिछले कुछ समय से ठेका फर्म की ओर से डंपिंग स्टेशन की से कचरा नहीं उठाया जा रहा था, जिससे काफी कचरा एकत्रित हो रहा था और आमजन को भी काफी मुश्किल हो रही थी। आयुक्त ने अतिरिक्त संसाधन लगाकर पूरे डंपिंग स्टेशन से कचरा व मलबा हटवाया। साथ ही ठेका फर्म को

नोटिस जारी कर उस पर जुर्माना राशि भी लगाई गई है। आयुक्त दक्षिण ने ठेका फर्म को स्पष्ट हिदायत दी कि यदि भविष्य में नियमित रूप से डंपिंग स्टेशन से कचरा नहीं उठाया गया तो कंपनी पर जुर्माना लगाकर ब्लैक लिस्ट किया जाएगा।



सुझाव देने के लिए  
क्यूआर कोड स्कैन करें

**Anoop Agarwal, Advocate**

230, Lawyers Chambers, E-Block, Rajasthan High Court Jaipur,  
Mobile 9462001295  
[Email-adv.anoop10@gmail.com](mailto:Email-adv.anoop10@gmail.com)

18.05.2023

To,

1. The District Collector,  
Jodhpur, Rajasthan
2. The Commissioner,  
Jodhpur Nagar Nigam (South)  
Jodhpur, Rajasthan.
3. The Commissioner,  
Jodhpur Nagar Nigam (North)  
Jodhpur, Rajasthan.
4. Regional Officer,  
Regional Office,  
Rajasthan State Pollution Control Board,  
Jodhpur, Rajasthan

**LEGAL NOTICE**

Dear Sir,

Under instructions from and on behalf of my client namely Mr. Ajay Singh Kachawah son of Shri Anand Singh Kachawah, R/o Pratap Nagar, Near Royalty Naka, Sursagar Road, Jodhpur, Rajasthan, hereby serve upon all of you this notice legal notice as under:-

1. That my client is resident of Pratap Nagar, Near Royalty Naka, Sursagar Jodhpur, Rajasthan. The Nagar Nigam, Jodhpur has illegally established a temporary waste dumping which includes municipal waste, medical waste and industrial waste etc. station in front of Pratap Nagar Royalty Naka on Sursagar road at Jodhpur.

2. That the workers of Nagar Nigam, individuals, shopkeepers are dumping their municipal and other hazardous waste at the temporary waste illegal dumping site established by Nagar Nigam.
3. That the dumping of waste at this site has caused serious health and safety issues for the local resident and people passing through as the waste is being dumped along the roadside. Further, due to this illegal dumping of waste the whole area is under the garb of poisonous smell.
4. That my client has made several verbal and written request to the officials of the Nagar Nigam for shifting of the waste dumping site to some remote location i.e. far from residential area, however, no heed was paid by the officials.
5. That after following the matter for a long period, my client came to know that the Nagar Nigam, Jodhpur vide letter dated 12.12.2019 has requested the Commissioner, Jodhpur Development Authority for allotment of land for developing waste dumping site. The Jodhpur Development Authority vide letter dated 30.12.2019 allotted a land at village Geva at Khasra no. 680/1, 680/2 and 681/1 for establishing the waste dumping site. However, the Nagar Nigam acting in a complete lethargic, negligent and irresponsible manner dumping the waste near residential area.
6. That the Govt. of India is providing funds directly to the local bodies for scientific disposal of the waste, so as to provide green and clean environment to the people. However, the Nagar Nigam has completely failed to perform its obligatory duties.

It is, therefore, advised through this legal notice to remove the waste dumping site from residential area, environment compensation be imposed against the Nagar Nigam for restoration of the area being

contaminated and Criminal Prosecution be filed against the responsible officers of the Nagar Nigam for violation of Environment Laws, within 7 days of this notice, failing which my client will be forced to seek appropriate available legal remedies before the competent court of law, in this regard at your costs and risk.



(Anoop Agarwal)

Advocate

**A copy of this notice has been retained in my office for necessary legal action against you if you fail to comply with.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT

(CZ), BHOPAL (MP)

ORIGINAL APPLICATION No. **54**/2019

AFFIDAVIT

In the Matter of:

AJAY SINGH KACHAWAH ..... APPLICANT

//Versus//

STATE OF RAJASTHAN & OTHERS

.....RESPONDENTS

Affidavit in support of Original Application

I, Ajay Singh Kachawah S/o Shri Anand Singh Kachawah aged about 31 Years, R/o Pratap Nagar, Near Royalty Naka, Sursagar Road, Jodhpur, Rajasthan, do hereby take oath and state as under:-

1. That I am Applicant and well conversant with the facts of the case and thus competent to depose this affidavit.
2. That the accompanying application has been drafted and prepared by my counsel under my instructions and the same are based on the records and has been read over by me and I have understood the same.

That the all the contents of Application and Annexures filed with the accompanying application are true and correct copies of their respective.


  
DEPONENT

VERIFICATION

I, the above named deponent, do hereby solemnly affirm that the contents of Para No.1 to 3 of the above affidavit are true to my personal knowledge. Nothing has been concealed in it. No part of it is false. So help me God.


  
DEPONENT

ATTESTED

  
NOTARY JODHPUR  
02/71202



ENTERED IN NOTARY  
REGISTER AT SERIAL  
No. 1936... OF 2023...

  
MUKESH SHARMA  
NOTARY, JODHPUR

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT

(CZ), BHOPAL (MP)

ORIGINAL APPLICATION No. **54** /2023

AFFIDAVIT

In the Matter of:

AJAY SINGH KACHAWAH ..... APPLICANT

//Versus//

STATE OF RAJASTHAN & OTHERS

.....RESPONDENTS

Affidavit in support of Documents

I, Ajay Singh Kachawah S/o Shri Anand Singh Kachawah aged about 31 Years, R/o Pratap Nagar, Near Royalty Naka, Sursagar Road, Jodhpur, Rajasthan, do hereby take oath and state as under:-

1. That I am Applicant and well conversant with the facts of the case and thus competent to depose this affidavit.
2. That the annexure A/1 to A/2 filed with the accompanying application are true and correct copies of their respective.

ENTERED IN NOTARY REGISTER AT SERIAL No. 1936/11 OF 23

*[Signature]*  
DEPONENT

*[Signature]*  
MUKESH SHARMA  
NOTARY, JODHPUR

VERIFICATION

I, the above named deponent, do hereby solemnly affirm that the contents of Para No.1 to 3 of the above affidavit are true to my personal knowledge. Nothing has been concealed in it. No part of it is false. So help me God.

IDENTIFIED  
*[Signature]*

*[Signature]*  
DEPONENT



ATTESTED  
*[Signature]*  
NOTARY JODHPUR  
02/7/2023

# वकालत नामा



तारीख पेशी  
मुकदमा नम्बर

सेवा में श्री

मैं/हम

निवासी

श्री

को

Honble National Green Tribunal  
Ajay Singh Kachawal State of Rajasthan  
Ajay Singh Kachawal s/o Anand Singh Kachawal  
Jodhpur

उपरोक्त मुकदमें में अपनी ओर से  
श्री Anoop Agarwal & Rohit Kumar Tuteja Advocates को

वकील नियुक्त करता हूँ/करते हैं। उनको मेरी/हमारी तरफ से नीचे लिखे खास अधिकार होंगे, दावा, जवाब दावा, जवाबुल जवाब, अपील, क्रॉस ऑब्जेक्शन, दरखास्त, निगरानी दरखास्त, नजरसानी दरखास्त, इजराय, इस्तगारा, ऊजरदारी इत्यादि अपने दस्तखत कर प्रस्तुत करना व इससे सम्बन्धित दूसरी दरखास्तें मुकदमा अदम पैरवी में व इकतरफा होने पर बरामदगी की दरखास्त व इकतरफा मनसुखी की दरखास्त, दस्तावेज प्रस्तुत करना व वापस लेना रकम जमा कराने की दरखास्त करना न्यायालय से रकम वापिस लेना व राजीनामा करना व अपने हस्ताक्षर से राजीनामा प्रस्तुत करना व मुकदमें को वापिस लेना व विशेष शपथ द्वारा मुकदमें का निर्णय करने के लिए पंच नियुक्त करना व मेरी/हमारी तरफ से आर्डर 10 जाबा दीवानी के अनुसार बयान देना व मुकदमें की पेरवी एक्ट प्लीड करना व करने के लिए दूसरे वकील को नियुक्त करना व इबतदाई डिक्री से कतई डिक्री से व अन्तरिम (दरम्यानी) आज्ञा के विरुद्ध अपील निगरानी व क्रॉस ऑब्जेक्शन इत्यादि पेश करना इसी मुखातारनामा के आधार पर इसी न्यायालय में या दूसरे न्यायालय में करना एवं सब पर अपने हस्ताक्षर करना व तस्दीक स्वीकार करना व इन्कम टेक्स, सेलटेक्स, एग्रीकल्चर इन्कम टेक्स व एस्टेट ड्यूटी के कानून के अन्तर्गत प्रत्येक कार्य करना जो करदाता स्वयं करता हो, इसके अलावा वकील साहब को मेरी/हमारी तरफ से सभी प्रकार की कार्यवाही करने का अधिकार होगा। जैसा कि मैं/हम खुद कर सकता हूँ/सकते हैं व आखिर न्यायालय तक जो कुछ भी कार्यवाही वकील साहब करेंगे सब मुझको/हमको स्वीकार होगा जैसा कि मैंने/हमने खुद की हो। इस मुकदमें की पैरोकारी के लिये रुपये.....

.....) अक्षरें..... तय किये हैं जिसमें से रुपये..... अदा कर दिये हैं व रुपये.....) बाकी रहे सो.....दिन में या फौसले के पहले अदा कर दिये जायेंगे। निश्चित समय बाद अदा न करने पर वकील साहब मुकदमें की पैरवी बिना मुझको/हमको नोटिस देकर छोड़ सकेंगे। यह रकम इसी अदालत से एक बार मुकदमें का निर्णय होने तक के लिए चाहे निर्णय न्याय से हो चाहे आपसी रजामन्दी से हो या शपथ से होने पर भी तय शुदा रकम वकील साहब को लेने का हक होगा। मुकदमा इस न्यायालय से मुन्तकिल होगा या अपील निगरानी वगैरा में जावेगा या रिमाण्ड हो तो इसके लिए न्यायालय का या दूसरे न्यायालय का मेहनताना अलग से देना पड़ेगा हर पेशी पर मैं/हम या हमारा पैरोकार हाजिर रहेगा या अदम पैरवी या एक तरफा की जिम्मेदारी वकील साहब की नहीं होगी। वकील साहब की हिदायत अनुसार मैं/हम पैरवी करता रहूंगा/करते रहेंगे न करने पर वकील साहब को मुकदमें की पैरवी छोड़ने का हक होगा। परन्तु इस सूरत में तय शुदा रकम लेने का हक वकील साहब को होगा। इस मुखातार नामा की रुह से एक से ज्यादा वकील मुकर्रर किये जाने की सूरत में एक हाजरी काफी होगी। अगर न्यायालय में मेरी रकम जमा होगी उसमें से वकील साहब का बकाया मेहनताना व दीगर खर्च जो वकील साहब मेरे मुकदमें का करेंगे अब्बल लेने का हक होगा व असली कागजात मुकदमें की फाइल बकाया रकम अदा किए बिना ले जाने का हक मेरा नहीं होगा। इत्तुआ पेशी इकतरफा मनसुखी व दीगर दरम्यानी खर्चा जो न्यायालय से दिलाया जायेगा, वह तय शुदा रकम के अलावा वकील साहब का ही होगा इसमें मेरा/हमारा कोई ताल्लुक नहीं होगा। फकत ता.....माह.....सन् 20.....

हस्ताक्षर एडवोकेट

हस्ताक्षर वकालत नामा देने वाले के